

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 82/(MAH)/2011
CA No. 70/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: M/s. Enercon GmbH
V/s.
M/s. Wind World India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. Zal Andhyarajona
a/w Mr. Indranil Deshmukh,
Ms. Olga Lumeperera,
Mr. Aditya Mehta
Mr. Vineet Unnikrishnan,
Mr. Anush Mathkar
i/b Cyril Amarchand
Mangaldas

For Respondent
Nos. 2 & 3

Vineet

SR. COUNSEL MR. SUDIPTO SARKAR

COUNSEL MR. JEHANGIR JETEEBHOM

MS. KANILKA SHARMA

MS. SHAHEED A MADKASWALA

i/b. BHARUCHA & PARTNERS

Order

For

Petitioner.

CA 70/397-398/NCLT/MB/MAH/2016 in CP 82/397-398/CLB/MB/MAH/2011

Registered office of the Company is being situated at Daman, the
jurisdiction falls, as per the circular, within the jurisdiction of NCLT

Ahmadabad; therefore, the parties are at liberty to take appropriate steps to proceed to right forum.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)